## PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE EXPORT (QUALITY-CONTROL AND INSPECTION) ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): Sir, I beg to lay on the Table: —

- (a) A copy of the Ministry of Commerce Notification S.O. No. 3391, dated the 4th November, 1966, publishing the Export of Coir Yarn (Inspection) Amendment Rules, 1966, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Art, 1963. [Placed in Library. See No. LT-7419/66]
- (b) A copy of the Ministry of Commerce Notification S.O. No. 3460, dated the 11th Nov-ber, 1966, publishing an amendment to the Second Schedule to the Indian Tariff Act, 1934, under sub-section (2) of section 4-A of the said Act. [Placed in Library. See No. LT-7383/66]

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND METALS (SHRI SYED AHMAD MEHDI): Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Mines and Metals Notification S.O No. 3340, dated the 24th October, 1966. [Placed in Library. *See* No. LT-7420/66]

PAPERS UNDER THE TARIFF COMMISSION ACT, 1951

SHRI M. SHAFI QURESHI: Sir, I beg to lay on the Table a copy each of the following papers, under sub-section (2) of section 16 of the Tariff Commii-sion Act, 1951: —

on the Table

- I. (i) Report (1966) of the Ta:iff Commission on the continuance of protection to the S( culture Industry.
  - (ii) Government Resolution11(1) Tar/66, dated the 19th November, 1966.

[Placed in Library. See No. LT-7370/66 for (i) and (ii)].

- II. (i) Report (1966) of the Tariff Commission on the review of protection to the Antimony Industry.
  - (ii) Government Resolution No. 2(1)/Tar/66, dated the 19tii November, 1966.
  - (iii) Statement under the prov ao to subsection (2) of section 18 of the Tariff Commission Act, 1951, explaining the reason! why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section..

[Placed in Library. See No. LT-7372/66 for (i) to (iii)]

- III. (i) Report (1966) of the Tariff Commission on the continuance of protection to the A.C.S.R. (Aluminium Conductor Steel Re-inforced) and A.A.C. (All Aluminium Conductor) Indut-try.
  - (ii) Government Resolution No 15 (1)-Tar/66, dated the Vi November, 1966.
  - (iii) Statement under the proviso to subsection (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasont why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No. LT-7371/66 for (i) to (iii)]